

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6041

ANSWERED ON:30.04.2015

LAND SURVEY

Panda Shri Baijayant "Jay";Suresh Shri Doddaalahalli Kempegowda

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has maintained the records of the last survey of land conducted in the country and if so, the details thereof and the year of said survey when it was conducted;
- (b) whether the Government proposes to conduct the land survey afresh with a view to categorise and for demarcation of the revenue, forest and other types of land, if so, the details thereof;
- (c) whether the Government has recommended the formulation of land use plans at village level to facilitate better utilisation of land; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

- (a): Land and maintenance of land records is a states subject as per entry 18 and 45 under list II (State List) of the Seventh Schedule of the Constitution. Therefore, land records and cadastral survey records are maintained by the respective State Governments/UT Administrations.
- (b); Under National Land Records Modernization Programme (NLRMP), Government of India is providing funds upto 50% of the cost to the State Governments for cadastral survey and resurvey of revenue land in rural area as per the guidelines of the programme. NLRMP targets to cover approximately 21.6 lakh sq. km. area after excluding land under non- cultivable uses, forest, barren and uncultivable land. So far, funds have been released to 33 States/UTs to take up fresh survey in their States/UTs.
- (c)& (d) : As per Article 243ZD(1) of the Constitution (74th Amendment) Act, "There shall be constituted in every State at the district level a District Planning Committee to consolidate the plans prepared by the Panchayats and the Municipalities in the district and to prepare a draft development plan for the district as a whole". Section (3) of the same Article provides that every District Planning Committee shall, in preparing the draft development plan, have regard to matters of common interest between Panchayats and Municipalities including spatial planning, sharing of water and other physical and natural resources, the integrated development of infrastructure and environmental conservation.